

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2327
ANSWERED ON:03.12.2009
PAYMENT OF DUES TO AAI
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether private airlines have failed to pay dues to Airport Authority of India Ltd. (AAI) for using airport facilities;
- (b) if so, the amount due from these airlines as on 31st October,2009 airline wise;
- (c) whether the Government proposes to initiate action against such airlines including refusal to provide credit;and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a) :- Most of the private domestic airlines are paying their dues for services availed by them to Airports Authority of India (AAI) on time.
- (b):- The outstanding dues payable by major private domestic airlines as on 31st October, 2009 are as under:- Go Air-908.67 lakhs, Interglobe Aviation Ltd. (Indigo)- 872.78 lakhs, Jet Airways - 4986.62 lakhs, Jetlite (India) Ltd. -1466.60 lakhs, Kingfisher Airlines - 16792.19 lakhs, Paramount Airways - 853.96 lakhs and Spicejet Ltd. - 1542.42 lakhs.
- (c) and (d):- In the case of defaulting airlines, AAI takes action to realize their dues by way of :-
 - (i) Interest is levied on the defaulting airlines for the delayed settlement of AAI dues.
 - (ii) In case of sustained default, wherever necessary, the Security deposit furnished by the airlines in form of Bank Guarantee/Fixed Deposits is en-cashed.
 - (iii) Security Deposit in respect of defaulting airlines is suitably increased based on their operational/dues.
 - (iv) If necessary, credit facility to the airline is withdrawn and the defaulting airline`s operations are put on Cash & Carry basis.